



Royal Sundaram Alliance Insurance Company Limited
 Corp. Office : Vishranthi Melaram Towers, No. 2 / 319, Rajiv Gandhi Salai (OMR)
 Karapakkam, Chennai - 600097. Regd. Office : 21, Patullos Road, Chennai - 600 002.

ACCIDENT SHIELD CLASSIC

IMPORTANT

1. Please read this Policy carefully and make sure that you understand it. If you have any questions about this insurance, please telephone or write to us.
2. Please inform us immediately of any change in your address and telephone number.

THE INSURANCE CONTRACT

1. The Policy is an evidence of the contract between You (Insured) and us (the Company).
2. The proposal or any information supplied by You shall be incorporated in and be the basis of this contract.
3. The Policy, the Schedule and any Endorsement are to be read as one document and any word or expression used with a specific meaning in any of them has the same meaning wherever it appears.
4. Provided You pay the premium for all the Insured Persons in the category intended to be insured under this Policy and we receive and accept it, we will provide insurance as described in the Policy.
5. The terms, conditions and exceptions that appear in the Policy or in any endorsement are part of the contract and must be complied with. Failure to comply may result in claims being denied.

INSURED PERSON

The terms and conditions laid down are applicable to persons between the age of 18 and 70 years (completed years). This Policy automatically ceases to operate on the Insured Person completing 70 years of age. Children aged between 5 years and 18 years can be covered under this Policy.

DEFINITIONS

Accident/Accidental

An accident is a sudden, unforeseen and involuntary event caused by external, visible and violent means.

Injury

Injury means accidental physical bodily harm excluding illness or disease solely and directly caused by external, violent and visible and evident means which is verified and certified by a Medical Practitioner.

Insured Person

Insured Person means anybody shown on the Schedule as Insured in this Policy

Pre-Existing Condition

Pre-Existing Condition means any condition, ailment or injury or related condition(s) for which you had signs or symptoms, and/or were diagnosed, and/or received medical advice/treatment within 48 months prior to the first policy issued by the insurer.

Notification of Claim

Notification of Claim is the process of notifying a claim to the insurer by specifying the timelines as well as the address/telephone number to which it should be notified.

Renewal

Renewal defines the terms on which the contract of insurance can be renewed on mutual consent with a provision of grace period for treating the renewal continuous for the purpose of all waiting periods

Grace Period

Grace Period means the specified period of time immediately following the premium due date during which a payment can be made to renew or continue a policy in force without loss of continuity benefits such as waiting periods and coverage of Pre existing diseases. Coverage is not available for the period for which no premium is received.

Hospital

A hospital means any institution established for in-patient care and day care treatment of illness and/or injuries and which has been registered as a hospital with the local authorities under the Clinical Establishments (Registration and Regulation) Act, 2010 or under the enactments specified under the Schedule of Section 56(1) of the said Act OR complies with all minimum criteria as under:

- has qualified nursing staff under its employment round the clock;
- has at least 10 in-patient beds in towns having a population of less than 10,00,000 and at least 15 in-patient beds in all other places;
- has qualified medical practitioner(s) in charge round the clock;
- has a fully equipped operation theatre of its own where surgical procedures are carried out;
- maintains daily records of patients and makes these accessible to the insurance company's authorized personnel.

Medical Expenses

Medical Expenses means those expenses that an Insured Person has necessarily and actually incurred for medical treatment on account of Illness or Accident on the advice of a Medical Practitioner, as long as these are no more than would have been payable if the Insured Person had not been insured and no more than other hospitals or doctors in the same locality would have charged for the same medical treatment.

Condition Precedent

Condition Precedent shall mean a policy term or condition upon which the Insurer's liability under the policy is conditional upon.

BENEFITS

If at any time during the currency of the Policy, the Insured Person shall sustain any bodily injury resulting solely and directly from accident caused by external, violent and visible means, anywhere in the world, then the Company shall pay to the Insured Person or nominee(s)/legal heir(s) of the Insured Person as the case may be, the sum or sums hereinafter set forth, that is to say:

DEATH:

- (a) If such injury shall within Twelve calendar months of its occurrence be the sole and direct cause of the death of the Insured Person, the sum stated in the relevant section of the Policy Schedule.

PERMANENT TOTAL DISABLEMENT:

- (b) If such injury shall within Twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of
- Sight of both eyes, or of the actual loss by physical separation of two entire hands or two entire feet, or of one entire hand and one entire foot, or such loss of sight of one eye and such loss of one entire hand or one entire foot, the sum stated in the relevant section of the Policy Schedule.
 - Use of two hands or two feet or of one hand and one foot, or of such loss of sight of one eye and such loss of use of one hand or one foot, the sum stated in the relevant section of the Policy Schedule.
- (c) If such injury shall within Twelve calendar months of its occurrence be the sole and direct cause of the total and irrecoverable loss of
- Sight of one eye, or of the actual loss by physical separation of one entire hand or of one entire foot, fifty percent (50%) of the sum stated in the relevant section of the Policy Schedule.
 - Use of a hand or a foot without physical separation, fifty percent (50%) of the sum stated in the relevant section of the Policy Schedule.
- Note:** For the purpose of clause (b) and (c) above, 'physical separation' of a hand means separation at or above the wrist and of the foot means separation at or above the ankle.
- (d) If such injury shall, as a direct consequence thereof, immediately, permanently, totally and absolutely disable the Insured Person from engaging in any gainful employment or occupation of any description whatsoever, then a lump sum equal to the sum stated in the relevant section of the Policy Schedule.

PERMANENT PARTIAL DISABLEMENT:

- e) If such injury shall within Twelve calendar months of its occurrence be the sole and direct cause of the total and / or partial and irrecoverable loss of use or of the actual loss by physical separation of the following, then the percentage of the Sum Insured as indicated below shall be payable.

S.No.	DESCRIPTION	% of Sum Insured
1.	Loss of toes-all	20%
	Great-both phalanges	5%
	Great-one phalanx	2%
	Other than Great, if more than one toe is	1%
2.	lost-for each toe lost	75%
3.	Loss of hearing-both ears	30%
4.	Loss of hearing-one ear	40%
5.	Loss of four fingers and thumb	35%
6.	Loss of four fingers	25%
	Loss of thumb-both phalanges	10%
7.	-one phalanx	10%
8.	Loss of index finger-three phalanges/two	6%
9.	phalanges/ one phalanx	5%
10.	Loss of middle finger-three phalanges/two	4%
11.	phalanges/ one phalanx	3%
	Loss of ring finger-three phalanges/two	
12.	phalanges/ one phalanx	% as assessed by
	Loss of little finger-three phalanges/two	the panel
	phalanges/ fifth (additional)	doctor of the
	Loss of metacarpals-first or second	company
	(additional)/third, fourth or fifth	
	(additional)	
	Any other permanent, partial disablement	

MONTHLY INCOME BENEFIT:

- (f) If such injury shall within 12 calendar months of its occurrence result in Permanent Total Disablement (as defined in foregoing clauses (b), (c) and (d)) then the sum stated under the relevant section of the Policy Schedule. It is to be noted that this benefit is payable every month for a period of 12 months from the date of Permanent Total Disablement. A claim under this clause is admissible only if a claim is admissible under either (b),(c) or (d) of the foregoing clauses.

MEDICAL EXPENSES DUE TO HOSPITALISATION:

- (g) The Company shall reimburse the Insured, medical expenses necessarily and reasonably incurred for hospitalisation of the Insured person for a minimum of twenty four (24) hours, consequent to an accident during the policy period caused by external violent and visible means. Such expenses shall be reimbursed up to a maximum of the sum stated in the relevant section of the Policy Schedule. It is to be noted that this cover would commence after 7 days from the inception of the Policy. Further, it is a condition precedent to the payment of such medical expenses that sufficient proof as to the treatment undertaken for such injury shall be submitted and approved by the Company.

Hospital shall mean registered hospital or a hospital with atleast 10 in-patient beds.

The maximum liability of the Company shall be the sum stated in the relevant section of the Policy Schedule, during any one period of insurance. The amount of claim paid would automatically reduce the sum stated in the relevant section of the Policy Schedule, subsequent to the claim.

This insurance shall not apply in so far as it applies to female Insured Person to expenses incurred in respect of any condition arising from or traceable to any disease of the organs of generation, malignant disease of mammary gland, pregnancy, childbirth, abortion or miscarriage or any complications and/or sequel arising from the foregoing.

The company shall not be liable to make any payment under this Policy in respect of circumcision or structures or vaccination or inoculation or change of life or beauty treatment of any description or dental or eye treatment or intentional self injury or insanity or dissipation or nervous breakdown (which expression shall also cover general debility "run down" conditions and general "overhaul") or venereal disease, injury, death or disablement directly or indirectly due to any one or more of the above causes.

SPECIAL FREE BENEFITS:**1. Educational Grant:**

In the event of Death or Permanent Total Disablement of either Parents insured under this Policy due to an accident as defined in the Policy, the Company shall pay educational grant for two dependent children as below:

- (a) If the Insured Person has one dependent child below the age of 18 years, an amount of Rs.10,000/- is payable once during the policy period.

- (b) If the Insured Person has more than one dependent child below the age of 18 years an amount of Rs.20,000/- is payable once during the policy period.

The payment as above will be made along with the sum stated in the relevant section of the Policy Schedule to the person/s who is / are entitled to receive the stated sum.

Provided that if there be any other subsisting Personal Accident Insurance/s covering the Insured Person, total benefits under this grant, under all Policies, shall be limited to.

- A maximum of Rs.10,000/- in case there is one dependent child.
- A maximum of Rs. 20,000/- in case there is more than one dependent child.

2. Transportation Expenses of Mortal Remains:

It is hereby agreed that in the event of the death of the Insured Person due to an accident, as defined in the Policy outside his/her residence, the Company shall pay in addition to the amounts payable under sub-clause (a), for transportation of Insured Person's dead body to the place of his/her residence a lumpsum of Rs.5,000/-.

EXCLUSIONS

Provided always that the Company shall not be liable under this Policy for:

- 1) Compensation under more than one of the foregoing clauses except (f) and (g) in respect of the same incident.
- 2) Any other payment after a claim under one of the foregoing clauses (a), (b), (d) or (f) has been admitted and become payable. This would not apply to any claim admitted under clause (g) as mentioned above.
- 3) Any payment in case of more than one claim under the Policy during any one period of insurance, by which the maximum liability of the Company in that period for death and disablement payable shall exceed the sum stated in the relevant section of the Policy Schedule. This would not apply to any claim admitted under clause (g) as mentioned above.

However in the event of a death claim, the sum payable shall be the Sum Insured under the relevant section of the Policy Schedule after deducting the amount already paid for the earlier disablement claim, if any.

- 4) Payment of compensation in respect of death, injury or disablement of the Insured Person
 - a) from intentional self-injury, suicide or attempted suicide.
 - b) whilst under the influence of intoxicating liquor or drugs.
 - c) whilst engaging in aviation, whilst mounting into or dismounting from or travelling in any aircraft other than as passenger (fare paying or otherwise) in any duly licensed Standard type of Aircraft anywhere in the world. "Standard type of Aircraft" means an aircraft duly licensed to carry passenger (for hire or otherwise) by appropriate authority irrespective of whether such an aircraft is privately owned or chartered or operated by a regular airline or whether such an aircraft has a single engine or multiengine.
 - d) directly or indirectly caused by venereal diseases, AIDS or insanity.
 - e) arising or resulting from the Insured Persons committing any breach of law with criminal intent.
 - f) as a result of, or which is contributed to by, the Insured Person suffering from any pre-existing condition or pre-existing physical or mental defect or infirmity. Pre-existing disease/condition shall mean such injury/diseases, which have been in existence at the time of proposing this

insurance. Pre-existing condition means any illness/sickness/injury or its symptoms, which existed prior to the effective date of this insurance, whether or not the Insured Person had knowledge that the symptoms were relating to the sickness. Complications arising from pre-existing disease will be considered part of that pre-existing condition. Pre-existing condition also means any physical or mental defect or infirmity or its symptoms, which existed prior to the effective date of this insurance, whether or not the Insured Person had knowledge that the symptoms were relating to the physical or mental defect or infirmity. Complications arising from the pre-existing physical or mental defect or infirmity will be considered as part the pre-existing condition.

- 5) Payment of compensation in respect of death, injury or disablement of the Insured Person due to or arising out of or directly or indirectly connected with or traceable to War, Invasion, Act of foreign enemy, Hostilities (whether war be declared or not), Civil War, Rebellion, Revolution, Insurrection, Mutiny, Military or Usurped Power, Seizure, Capture, Arrests, Restraints and Detainments.
- 6) Payment of compensation in respect of death of or bodily injury or any disease or illness to the Insured Person.
 - a) directly or indirectly caused by or contributed to by or arising from ionising radiation or contamination by radioactivity from any nuclear fuel or from any nuclear waste from the combustion of nuclear fuel. For the purpose of this exception, combustion shall include any self-sustaining process of nuclear fission.
 - b) directly or indirectly caused by or contributed to by or arising from nuclear weapon material.
- 7) Pregnancy Exclusion Clause: This Policy shall not extend to cover death, disablement or any medical expenses resulting directly or indirectly caused by or contributed to or aggravated or prolonged by child birth or from pregnancy or in consequence thereof.
- 8) Persons whilst working in underground mines, explosives, magazines, workers whilst involved in electrical installation with high tension supply, jockeys, circus personnel, persons whilst engaged in activities like racing on wheels or horseback, big game hunting, mountaineering, winter sports, rock climbing, pot holing, bungee jumping, skiing, ice hockey, ballooning, hand gliding, river rafting, polo and persons whilst engaged in occupation / activities of similar hazard. Persons whilst engaged in the following occupations are also excluded.
 - Aircraft pilots and crew.
 - Armed Forces personnel.
 - Artistes engaged in hazardous performances.
 - Aerial crop sprayer.
 - Bookmaker (for gambling).
 - Demolition contractor.
 - Explosives users.
 - Fisherman (seagoing).
 - Jockey.
 - Marine salvager.
 - Miner and other occupations underground.
 - Off-shore oil or gas rig worker.
 - Policeman (Full time).

- Pop Musicians.
 - Professional sports person.
 - Roofing contractors and all construction, maintenance and repair workers at heights in excess of 50ft/15m.
 - Saw miller.
 - Scaffold Worker.
 - Scrap metal merchant.
 - Security guard (armed).
 - Steeplejack.
 - Stevedore.
 - Structural steelworker.
 - Tower crane operator.
 - Tree feller.
 - Ship crew.
 - Travel agency business.
 - Air coupon & ticket business.
- 9) Nuclear, Chemical, Biological Terrorism Exclusion Clause: The Insurance under this Policy shall not extend to cover Death, disablement, injury or medical expenses resulting directly or indirectly arising out of, contributed to or caused by, or resulting from or in connection with any act of nuclear, chemical, biological terrorism (as defined below) regardless of any other cause or event contributing concurrently or in any other sequence to the loss.

For the purpose of this endorsement "Nuclear, chemical, biological terrorism" shall mean the use of any nuclear weapon or device or the emission, discharge, dispersal, release or escape of any solid, liquid or gaseous Chemical agent and/or Biological agent during the period of this insurance by any person or group(s) of persons, whether acting alone or on behalf of or in connection with any organisation(s) or government(s), committed for political, religious or ideological purposes or reasons including the intention to influence any government and/or to put the public, or any section of the public, in fear.

"Chemical" agent shall mean any compound which, when suitably disseminated, produces incapacitating, damaging or lethal effects on people, animals, plants or material property.

"Biological" agent shall mean any pathogenic (disease producing) micro-organism(s) and/or biologically produced toxin(s) (including genetically modified organisms and chemically synthesized toxins) which cause illness and/or death in humans, animals or plants.

If the Company allege that by reason of this exclusion any loss is not covered by this insurance the burden of proving the contrary shall be upon the Insured Person.

CONDITIONS

- 1) Upon the happening of any event which may give rise to a claim under the Policy, written notice with full particulars must be given to the Company immediately, and in any case, not later than 30 days after the death/disablement/injury.
- 2) Proof satisfactory to the Company shall be furnished for all matters upon which a claim is based.
 - a) Any medical practitioner or other agent of the Company shall be allowed to examine the Insured Person on sustaining any alleged injury or disablement when and so often as the same may reasonably be required on behalf of the Company.

- b) In the event of a claim in respect of loss of sight, the Insured Person shall undergo at his own expense such operation or treatment as the Company may reasonably deem desirable
- c) Such evidence as the Company may from time to time require shall be furnished and postmortem examination report if necessary be furnished within a period of fourteen days after demand in writing.

Provided that all sums hereunder shall be payable.

- a) In case of death or permanent total disablement (except for loss of sight of one eye or loss of one limb), only after deleting by an endorsement, the name of the Insured Person in respect of whom such amount shall become payable without any refund of premium.
- b) In case of any permanent partial disablement and permanent total disablement (for loss of sight of one eye or loss of one limb) only after reduction of sum stated in the relevant section of the Policy Schedule by an endorsement, by the amount admissible under the claim in respect of the Insured Person to whom, such sum shall become payable.

The documents required in the event of:

Claim Documentation

Death Claim (Submit the duly filled in claim form with the following documents)

- Original Death Certificate.
- Post Mortem Report.
- Inquest report.
- Accident report.
- FIR/MLC copy.
- Hospital records.
- News Paper cuttings if any and any other relevant records.
- Chemical Analysis Report if available.
- English Translation of vernacular documents.
- Succession Order/legal heir certificate/legal documents to establish identification of legal heir in the absence of nomination under the policy or if the nominee is not alive at the time of claim.
- Any other document as may be required by the Company.

Disablement Claim (Submit the duly filled in Claim form with the following documents)

- Disability Certificate issued by attending physician.
- Accident report.
- FIR/MLC copy.
- Hospital Records.
- News Paper cuttings if any and any other relevant records.
- English Translation of vernacular documents.
- Latest IT return to show Proof of annual income (at the option of the Company).
- Any other document as may be required by the Company.

MEDICAL EXPENSES CLAIM:

- a. First Information Report(in case of Road accident).
- b. Admission/Discharge Summary.
- c. All Original receipts and bills including final hospital bills.
- d. Medical bills and bills for lab tests.

Education Grant:

- a. Document confirming the name and number of children
- b. Proof of continuing education.

The documents should be sent to:

Health Claims Department

M/s.Royal Sundaram Alliance Insurance Co.Ltd.,

Corporate office: Vishranthi Melaram Towers, No. 2 / 319

Rajiv Gandhi Salai (OMR), Karapakkam, Chennai - 600097.

All admissible claims under this policy shall be offered for settlement within 30 days from the receipt of last necessary document. Wherever settlement offer has been made and accepted by Insured Person / Nominee / Legal heir as the case may be, the company shall pay the offered claim amount within 7 days from the date of such acceptance, failing which the Company shall be liable to pay interest/penalty at 2% above the bank rate prevalent at the beginning of the financial year in which the claim is reviewed.

- 3) The Company shall not be liable to make any payment under this Policy in respect of any claim, if such claim be in any manner fraudulent or supported by any fraudulent statement or device whether by the Insured or by any person acting on behalf of the Insured.
- 4) The Insured shall give immediate notice to the Company of any change in his business or occupation. The Insured shall on tendering any premium for the renewal of the Policy, give notice in writing to the Company of any disease, physical defect or infirmity with which he/she has become affected since the payment of last preceding premium.
- 5) This Policy may be renewed by mutual consent every year and in such event, the renewal premium shall be paid to the Company on or before the date of expiry of the Policy or of the subsequent renewal thereof. For persons above 60 years, the sum insured under the policy shall be restricted to a maximum of 10 lacs, unless otherwise stated in the schedule.

Policy must be renewed within the Grace Period of thirty days of expiry to maintain the continuity of Coverage. However no coverage shall be available during the period of such break. A policy that is sought to be renewed after the Grace Period of 30 days will be underwritten as a fresh policy at the discretion of Us.

At renewal, the coverages, terms & condition and premium may change, in which case a 3 months notice shall be sent to the Proposer at the last known address as recorded in the policy. Any change in premium on account of change of age will not require any prior notice.

The product/plan may be withdrawn at any time, by giving a notice of 3 months to the Proposer at the address recorded/ updated in the policy. When the policy is withdrawn, the product/plan shall not be available for renewal at the due date. However, the cover under such policy shall continue till the expiry date shown in the schedule of the policy. In the event of withdrawal of a product, Company shall offer similar alternative product from its currently marketed product suites.

- 6) The Company may at any time cancel the Policy on grounds of misrepresentation, fraud, non-disclosure of material fact relating to this insurance of the insured or non cooperation by the insured by sending seven days notice in writing by Registered A/D to the insured at his last known address in which case the Company shall not refund to the insured any portion of the premium.

or

The insured may at any time cancel this policy and in such event, the Company shall allow refund of premium less premium at Company's short period rate table given below provided no claim has occurred upto the date of cancellation.

*Short Period Rates:	
Up to 1 month	25% of annual rate
Above 1 month and up to 3 months	50% of annual rate
Above 3 months and up to 6 months	75% of annual rate

Above 6 months full annual premium

No refund will be made for such Insured Persons where a claim has been paid or admitted under the Policy during such period.

If the Insured opts for cancellation within first 15 days of commencement of this Policy, then the Policy will be cancelled from the date of inception and full premium shall be refunded to the Insured provided no claim is paid or admitted under this Policy

- 7) The Company shall not be bound to take notice or be affected by any notice of any trust, charge, lien, assignment or any other dealings with or relating to this Policy but the receipt of the Insured or his nominee(s)/legal heir(s) shall in all cases be effective discharges to the Company.
- 8) If any dispute or difference shall arise as to the quantum to be paid under the Policy (liability being otherwise admitted), such difference shall independently of all other questions be referred to the decision of a sole Arbitrator to be appointed in writing by the parties to or if they cannot agree upon a single Arbitrator within 30 days of any party invoking arbitration, the same shall be referred to a panel of 3 Arbitrators comprising of two Arbitrators, one to be appointed by each of the parties to the dispute / difference and the third Arbitrator to be appointed by such two Arbitrators and arbitration shall be conducted under and in accordance with the provisions of the Arbitration and Conciliation Act, 1996.

It is clearly agreed and understood that no difference or dispute shall be referable to arbitration as herein before provided, if the Company has disputed or not accepted liability under or in respect of this Policy.

It is hereby expressly stipulated and declared that it shall be a condition precedent to any right of action or suit upon this Policy under the situation described above, that the award by such Arbitrator/Arbitrators of the amount of the loss or damage shall be first obtained.

It is also hereby further expressly agreed and declared that if the Company shall disclaim liability to the Insured Person for any claim hereunder and such claim shall not within 12 calendar months from the date of such disclaimer have been the subject matter of a suit in Court of Law or pending reference with Ombudsman, then the claim shall for all purposes be deemed to have been abandoned and shall not thereafter be recoverable hereunder.

- 9) Provided always that the due observance and fulfillment of the terms and conditions of this Policy along with endorsements shall so far as they relate to anything to be done or not to be done by the Insured Person be a condition precedent to any liability of the Company under this Policy.
- 10) The Policy is subject to the laws of India and jurisdiction of its Courts.

11. Free Look in:

At the inception of the policy you will be allowed a period of 15 days from the date of receipt of the policy to review the terms and conditions of the policy and to return the same if not

acceptable. If you have not made any claim during the free look period, you will be entitled to the following, provided no claim has been settled or lodged for the period the policy has been in force:

A refund of the premium paid less stamp duty charges or;

where the risk has already commenced and the option of return of the policy is exercised, a deduction towards the proportionate risk premium for period on cover or;

Where only a part of the risk has commenced, such proportionate risk premium commensurate with the risk covered during such period.

12. Grievances

In case the Insured Person is aggrieved in any way, the Insured Person may contact the Company at the specified address, during normal business hours for the following grievances:

a. Any partial or total repudiation of claims by the Company.

- b. Any dispute with regard to premium paid or payable in terms of the policy.
- c. Any dispute on the legal construction of the policies in so far as such disputes relate to claims.
- d. Delay in settlement of claims.
- e. Non-issue of any insurance document to customer after receipt of the premium.
- f. Any other Grievance

The Insured Person may approach the Insurance Ombudsman, within whose jurisdiction the branch office of Royal Sundaram Alliance Insurance Company Limited is located. The Insurance Ombudsman's offices are located at Ahmedabad , Bhubaneswar, Bhopal, Chandigarh, Chennai, Guwahati, Kochi, Kolkatta, lucknow, Hyderabad, Mumbai and Delhi. For contact details of Insurance Ombudsman, please visit our website www.royalsundaram.in

WHAT IF I EVER NEED TO COMPLAIN?

We hope, of course, that you will never feel the need to complain. Nevertheless, sometimes things do go wrong. When they do, we want to know straight away, so we can put them right as quickly as possible, and take steps to make sure they don't happen again.

In all instances, call our Customer Services at our Chennai office at 1860 425 0000 or e-mail at customer.services@royalsundaram.in or write us to Royal Sundaram Alliance Insurance Company Limited, Vishranthi Melaram Towers, No. 2 / 319, Rajiv Gandhi Salai (OMR), Karapakkam, Chennai - 600097.

Royal Sundaram Alliance Insurance Company Limited

IRDA Registration No.102